

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
SPECIALBENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **08.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. JYOTI KUMAR TRIPATHI, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Akzo Nobel Industrial Chemicals BV  
Vs  
Oren Hydrocarbons Pvt. Ltd.

**MAIN PETITION NUMBER** : IBA/938/2019  
IA/1046/CHE/2022, IA/1171(CHE)/2022

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**COMMON ORDER**

**IA/1171/2022**

Present: Shri. T. Ravichandran, Ld. Counsel for the Applicant.

Shri. Sidharth U., Ld. Counsel for the Respondent No. 1 to 5.

None for Respondent No.6 despite service.

Vide our daily order dated 25.01.2024, Applicant was directed to file the proof of service on Respondent No.6. AOS has been filed vide SR No.1726 dated 05.04.2024 showing proof of serving the Respondent No.6.

**IA/1046/CHE/2022**

Present: Shri. T. Ravichandran, Ld. Counsel for the Applicant.

Shri. Sidharth U., Ld. Counsel for the Respondent No. 1 to 7.

Ld. Counsel for the Respondent states that these applications have been filed by the Resolution Professional and Liquidator has to substitute himself to continue with the proceedings.

Ld. Counsel for the Liquidator states that as the Company has been sold as a going concern and decision is being taken in the Stakeholders' Committee meeting as to how to proceed in the avoidance transactions. A memo to this effect will be filed before the next date of hearing.

List both the applications for hearing on **06.06.2024**.

**Sd/-**

**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

**Sd/-**

**JYOTI KUMAR TRIPATHI  
MEMBER (JUDICIAL)**

vs